

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH AT NEW DELHI**  
**O.A. NO. 585/2022**

**IN THE MATTER OF:**

**APPLICANT:**

Samayak Jain & Ors.

**//VERSUS//**

**RESPONDENT:**

State of Madhya Pradesh & Ors.

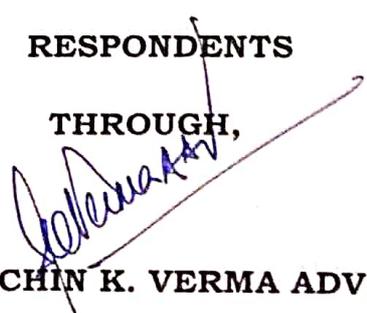
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**SUBMITTED BY,**

**RESPONDENTS**

**THROUGH,**

  
**(SACHIN K. VERMA ADV)**

**BHOPAL**

**DATE: 05/07/2023**

**COUNSEL FOR THE RESPONDENTS 3 & 8**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
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**PARA WISE REPLY ON BEHALF OF RESPONDENTS 3 & 8**

The answering respondents named above, most respectfully submit as follows:-

**PARA WISE REPLY:**

**1. IN REPLY TO PARA NO. 1**

The Domestic Waste water generated from Nagar Parishad Dindori is being discharged into River Narmada broadly through 5 major Nalla's viz; Sanbara Nalla, Shamshanghat Nalla, Ward No. 7-8 Nalla, Ward No.3 Nalla & Awadhiya Nalla at different locations along the river bank within the Dindori city limits.

The major source of sewage is from domestic and commercial areas within the town. The overflow of septic tanks together with the grey water is being discharged in open drains. Currently, the untreated sewage so generated in the town is flowing through the open drains which are joining into river Narmada. It is pertinent to mention over here that water quality in Narmada River in Dindori mostly comes under category A.

The State Government has not allowed any water polluting industries to operate in the District Dindori, particularly in the catchment area of river Narmada within the Dindori city limits, therefore, the pollution from industrial sources in River Narmada is not anticipated.

It is most humbly submitted that for the purpose of construction of Sewage Treatment Plant in Nagar Parishad Dindori, the M.P Urban Development Company has called tender which was allotted in favour of M/s Chandra Nirman Pvt. Ltd. Raipur on 30/12/2017. The copy of letter dated 30/12/2017 is marked and filed herewith as **ANNEXURE RR-1.**

Further, the Project Management Consultant is also employed by MPUDC for verification quality of work. Initial 24 months period given to the contractor for construction of STP has expired on January, 2020, thereafter new time limit was issued for construction work till December, 2021. Due to very slow progress in carrying out the construction work, letters were issued from time to time to the contractor by MPUDC and when there was no response on the part of the contractor the notice for termination of work was issued by MPUDC vide letter no. 7112/MPUDC/PMU dated 10/08/2021. But, since no substantial progress of construction work carried out by the contractor, work order of M/s Chandra Nirman Pvt. Ltd. Raipur was terminated by M.P Urban Development Company Limited, Bhopal vide letter no. 506 dated 19/01/2022. The copy of the letter dated 19/01/2022 is marked and filed herewith as **ANNEXURE RR-2**

MPUDCL, PIU Jabalpur vide letter no. 876/MPUDCL/2021 dated 20/12/2021 has also reported about status of STP construction, progress achieved along with reasons of delay to MPPCB, Shahdol in response of vidhan Sabha Dhayana Akarshan Suchana. During the period 2020 and 2021, civil construction activities are hampered due to frequent curfew & lock downs imposed by District administration due to corona pandemic, which is the reason for delay in completion of construction work of STP.

Subsequently, denovo tendering process was initiated by MPUDCL for completion of the balance work of STP in District Dindori (M.P.) accordingly, Letter of Acceptance of contract is issued in favour of M/s J.M Ramai & Co. Surat. Gujarat dated 31/05/2022 and agreement has been executed on 24/06/2022. The copy of the

Letter of Acceptance dated 31/05/2022 is marked and filed herewith as **ANNEXURE RR-3**

Construction work of STP has been started by new contractor M/s J.M Ramani & Co., Surat, Gujrat. Construction work of treated sump and CCT is completed, construction work of SBR wall, IPS-1 & IPS-2 is in progress. The Pipe line laying work is also in progress and about 16680 meter pipe line laying is completed. Out of 6542 House Service Connections, 731 house connection work is completed. The copy of the Detail Progress Report is marked and filed herewith as **ANNEXURE RR-4**

**2. IN REPLY TO PARA NO. 2**

It is pertinent to mention here that some efforts regarding Solid Waste Management have also been made by Nagar Parishad Dindori (M.P.). Awareness programs have been carried out by ULB from time to time regarding waste segregation and management. Press note has also been published by ULB regarding spot fines with respect to the solid waste management.

**3. IN REPLY TO PARA NO. 3**

It is most respectfully submitted that various public awareness activities from time to time to discourage use of polythene carry bags and single use plastic have been carried out by Nagar Parishad Dindori (M.P.). The Public Notice has also been published by Nagar Parishad Dindori regarding ban on polythene carry bags and single use plastic.

Polythene carry bags seizing activity is also being carried out from time to time by Nagar Parishad Dindori and spot fine are also being levied. Various Public awareness activities are also being carried out by MPPCB, Shahdol from time to time to discourage the use of polythene, pamphlets and moreover carry bags made from cotton cloth material are being distributed among the public and shopkeepers in the presence of officials of MPPCB, Shahdol to discourage use of polythene. In District Dindori no unit is engaged in manufacturing of banned plastic item is functional.

**4. IN REPLY TO PARA NO. 4**

Natural plantation has been carried out in some part of river bank. No tree cutting activities are carried out and also a tree cutting in form of existence of remaining log portion was not observed.

**5. IN REPLY TO PARA NO. 5**

The illegal encroachments are in some places near bank of river Narmada within municipal area. Notices have been issued by Nagar Parishad Dindori to illegal inhabitants to remove encroachment & unauthorized constructions.

**6. IN REPLY TO PARA NO. 6**

Although this para is related to Water Resource Department, water management in the Narmada valley is a very broad subject. It is not local or site-specific matter, it is related to policy matter.

**7. IN REPLY TO PARA NO. 7**

This para is related to Mineral Resources Department & Police Administration. The District Mining Branch Dindori is periodically checking illegal mining activities along the Narmada River. Seizure of machineries and imposition of penalties has been carried out by District Mining Branch Dindori (M.P.).

**8. IN REPLY TO PARA NO. 8**

The para is related to Fisheries Department. Although no illegal fishing activities are seen on Narmada River.

**9. IN REPLY TO PARA NO. 9**

The Nagar Parishad Dindori after completing tender process had issued work order dated 20/10/2020 in favour of M/s Ambey Enterprises, Dindori for carrying out the construction work of crematorium in ward no. 10, Dindori, which is situated on the bank of River Narmada. Cost of construction work is about Rs. 71.10 Lakh. Letter is again issued by ULB to the contractor for starting construction work of crematorium on 30/06/2022.

**10. IN REPLY TO PARA NO. 10**

The para is related to MPPCB. Monthly water sampling of River Narmada near Nagar Parishad Dindori is carried out by MPPCB, Shahdol. The water analysis report reveals that the water quality parameters are usually normal. The water quality of River Narmada is found to be Normal as per the categorization laid down by CPCB. The MPPCB Shahdol has not issued any consent for establishment of water polluting industry along the side of River Narmada in District Dindori.

The M.P Urban Development Company has also started construction of Sewage Treatment Plant of 3.8 MLD capacity for treatment of domestic waste water. As per Air Quality Index report issued by State Environment Surveillance Centre, M.P Pollution Control Board, Bhopal for year 2019-20 & 2020-21, District Dindori always stands within first five districts, which clearly evidence the fact that air quality of Dindori District is very good. The MPPCB has also not issued any permission to plastic manufacturing unit, hence there is no plastic manufacturing unit operational in District Dindori and at present no sand mining block is operational on the banks of River Narmada in District Dindori (M.P.).

The permanent display boards for spreading public awareness regarding conservation of water in River Narmada are also established at various important public places within District Dindori. The Real Time Water Quality Monitoring Station is also being established in River Narmada near District Dindori, through which water pollution level in Narmada River could be monitored instantly, enabling to keep vigil eye on the water quality of Narmada River during any religious programs, Fairs etc. The M/s Axis Nano Technologies Pvt. Ltd., Noida has supplied/ installed **RTWQMS** in Dindori city on river Narmada.

**11. IN REPLY TO PARA NO. 11**

This para pertains to the conservation of Narmada River. The representative of Narmada Valley Development Authority informed

that no such proposal is presently pending with the department in this respect. It is further submitted that the role of MPSEIAA is restricted to grant of environment clearance to sand mining projects on Narmada River falling within its purview, wherein conditions are being stipulated to ensure compliance of environmental norms.

**12. IN REPLY TO PARA NO. 12**

As already submitted in above mentioned points, various steps are taken by ULB Dindori for controlling & preventing both, solid waste going into river Narmada. The Door to Door waste collection vehicles are regularly run through all the wards of ULB Dindori for collection of solid waste, awareness programs are also conducted regarding solid waste management and provisions for fine are also laid down. Dustbins are provided at many places along the River Narmada ghat for collection of solid waste.

**13. IN REPLY TO PARA NO. 13**

The Social Forestry Division of Forest Department may be directed to do dense plantation giving emphasis to local species along the river banks. Full grown plants are at some places along river bank within municipal area.

**14. IN REPLY TO PARA NO. 14**

The River Narmada is linked to religious sentiments of people not only in Dindori but all across the country, various Fairs, Haat, Religious programs are organized near river Narmada, various display boards and slogans for public awareness are fixed along river Narmada. Penalty provisions are also displayed regarding polluting river Narmada.

**15.** The Municipal Council Dindori has issued work order in favour of Ambe Enterprises for various civil works in Crematorium in order to curb and control the disposal of dead bodies in the River Narmada. The copy of the work order is marked and filed herewith as **ANNEXURE RR-5**

16. The Municipal Council Dindori has installed cloth bag vending machine for the purpose of making cloth bag in order to promote cloth bag instead of polythene/plastic carry bags. The District administration has imposed penalties against the people who are found using polythene/plastic carry bags. The copy of the photographs depicting the making of cloth bag and penalty imposed are cumulatively marked and filed herewith as **ANNEXURE RR-6**

17. The Department of Fisheries, Government of Madhya Pradesh has already banned all the fishing activities during the period starting from 15<sup>th</sup> June to 15<sup>th</sup> August which is the rainy season in the State of Madhya Pradesh and which happens to be the breeding season of fishes and the other aquatic life, therefore the District Administration has also observed fishing ban during such period and the illegal fishing auction and the fishing activities are restricted and after being reported about illegal auction and fishing activities fine/penalty is imposed by the District administration. The documents pertaining to the illegal auction and penalty are cumulatively marked and filed herewith as **ANNEXURE RR-7**

18. In the light of judicial and factual matrix of the matter the point wise reply may kindly be taken on record and the Hon'ble Tribunal may pass any appropriate order in this matter in favour of the answering respondent.

19. An Affidavit in support is filed herewith.

**SUBMITTED BY,**

**RESPONDENTS**

**THROUGH,**



**(SACHIN K. VERMA ADV)**

**BHOPAL**

**DATE: 05/07/2023**

**COUNSEL FOR THE RESPONDENTS 3 & 8**



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH AT NEW DELHI**  
**O.A. NO. 585/2022**

**IN THE MATTER OF:**

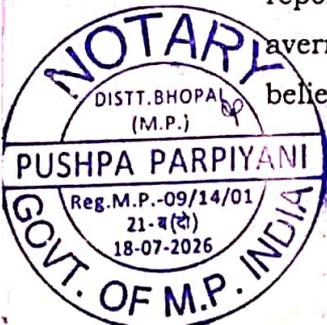
**APPLICANT:** Samayak Jain & Ors.

**//VERSUS//**

**RESPONDENT:** State of Madhya Pradesh & Ors.  
**AFFIDAVIT**

I, Satendra Shalwar, Aged about 55 years, S/o Late Shri Hemsingh Shalwar, posted as Chief Municipal Officer, Dindori O/o CMO, Nagar Parishad Dindori (M.P.), do hereby state on oath and solemnly affirm as under:-

1. That, I am the CMO, Nagar Parishad Dindori and <sup>OC on behalf of Respondent No. 1</sup> as such I am well conversant with the facts of the case and therefore, competent to swear this affidavit.
2. That the accompanying reply/compliance report has been drafted as per my instructions and also explained to me.
3. That the contents of para 1 to end of accompanying reply/compliance report are true to my knowledge based upon official records and the legal averments made therein are true on the legal advice received and believed to be true.



**VERIFICATION**

I, above described deponent do hereby verify that the content of para 1 to 3 of the affidavit are true to my personal knowledge and belief.

Verified and signed on this 05 day of July 2023 at Bhopal (M.P)

**SWORN BEFORE ME  
THE WITHIN NAMED**

Pushpa  
05-07-23  
PUSHPA PARPIYANI  
NOTARY / ADVOCATE  
BHOPAL (M.P.) INDIA

**IDENTIFIED BY ME**  
 NAME Harshita Tevani  
 ADD. Sub. Court Bhopal  
 SIGN.....

**DEPONENT**  
 मुख्य नगर पालिका अधिकारी  
 नगर परिषद डिण्डोरी  
 जिला-डिण्डोरी (म.प्र.)

**DEPONENT**  
 मुख्य नगर पालिका अधिकारी  
 नगर परिषद डिण्डोरी  
 जिला-डिण्डोरी (म.प्र.)

9

**Madhya Pradesh Urban Development Company Limited**  
(CIN No. U75110MP2015SGC034139)  
(Department of Urban Development and Housing, Government of Madhya Pradesh)  
Project Management Unit

No.PMU/ENGG/2017/ 2874

Bhopal, dated 30/12/2017

To:

M/s Chandra Nirman Pvt. Ltd.  
Villa No.C-22/23, Maruti Lifestyle,  
Opp. R K Mall, Kota Road,  
Raipur - 492001 (Chhattisgarh)

Attention: Mr. Saurabh Agrawal

**Subject: Letter of Acceptance of contract for MPUDCL Tender No. 55 - Sewerage Project of Dindori in Dindori District in Madhya Pradesh.**

**Reference: Your bid dated 21-12-2017 for the MPUDCL Tender No. 55.**

Dear Sir,

We are pleased to notify you that your bid dated 21-12-2017 for the execution of MPUDCL Tender No. 55 - Sewerage Project of Dindori in Dindori District in Madhya Pradesh has been accepted on behalf of MPUDC at your Bid rate for the capital cost (A) of Rs. 22,05,00,000/- (Rupees Twenty Two Crore Five Lakh only), Operation and Maintenance Cost (B) of Rs. 5,53,42,728/- (Rupees Five Crore Fifty Three Lakh Forty Two Thousand Seven Hundred Twenty Eight Only), Power Consumption Cost (C) of Rs. 3,94,93,064/- (Three Crore Ninty Four Lakh Ninty Three Thousand Sixty Four Only) Thus, Total Cost (A+B+C) for the bid is Rs. 31,53,35,792/- (Rupees Thirty One Crore Fifty Three Lakh Thirly Five Thousand Seven Hundred Ninety Two only). You are requested to submit the following within 15 (Fifteen) days from the date of issue of this letter:

1. The performance security/ performance guarantee of Rs. 1,10,25,000/- (Rupees One Crore Ten Lakh Twenty Five Thousand Only) being 5% of the capital cost of the project, valid up to Three (03) month beyond the completion of Design Build Component.
2. Additional performance security of Rs. 60,91,000/- (Rupees Sixty Lakh Ninety One Thousand Only) in accordance with clause no. 22 of Bid Data Sheet.

Please note that

- (i) the time allowed for carrying out the work as entered in the bid is **Twenty Four months**- Including rainy season, which shall be reckoned from the date of signing the Contract Agreement and
- (ii) the performance security/ performance guarantee of Rs. 47,41,000/- (Rupees Forty Seven Lakh Forty Two Thousand Only) only being 5% of O & M and electrical cost, to be submitted before the completion of design built component valid up to 3 months beyond the end of O&M period.
- (iii) The performance securities shall be in the shape of Term Deposit Receipt/ Bank Guarantee of any nationalized / schedule commercial bank. (In the prescribed format in the Bid Document)
- (iv) Signing the contract agreement shall be reckoned as intimation to commencement of work and no separate letter for commencement of work is required.

*Rle yes*  
30/12/17  
Engineer-In-Chief/  
MPUDC

\*8\*, Arora Hills, Bhopal - 462011 ☎ : +91-755-2763060, 61, 62 Fax : +91-755-2763868 Email: mpushbho@gmail.com  
Regd. Office: MPUDCL, Directorate of UAD, Palika Bhawan, Shivaji Nagar, Bhopal, MP 462011

*RM*  
Engineer-In-Chief  
MPUDC, Bhopal  
Govt. of M.P.



(10)

No. PMU/VN/2021/ 506

Bhopal Dated: 19/01/2022

To,

M/S Chandra Nirman Pvt. Ltd.  
Villa No.92 Maruti Life Style  
Infront of R.K Mall  
Kota Road Raipur (C.G)

**Name of work:** Tender No. 55 – Construction and design of sewer collection network and treatment system including Testing and commissioning of the work in Dindori, Jabalpur Distt. in M.P. Along with maintenance period of 10 years. **Sewerage Project of Dindori Distt. Dindori (M.P.) -Termination of Contract under caluse 27.2 (a), (c),(e),(f) of GCC**

- Ref.:-
1. LOA No. PMU/ENGG/2017/2874 Bhopal, Dated 30.12.2017 (Dindori)
  2. Agreement Dated. 08.01.2018
  3. Letter no. MPUDC/PMU/VN/2019/1881 Bhopal, Dated.13.03.2019
  4. PM PIU Jabalpur letter no. 646/MPUDCL/2019 Date.18.12.2019
  5. Letter no. PMU/VN/2020/1281 Bhopal, Dated.14.02.2020
  6. PM PIU Jabalpur letter no. 143/MPUDCL/2021 Dated.06.02.2021
  7. PM PIU Jabalpur letter no. 246/MPUDCL/2021 Date.15.03.2021
  8. Letter no. PMU/WB/2021/3437 Bhopal, Dated.09.04.2021
  9. Letter no.7112/MPUDC/PMU Bhopal, Dated.10.08.2021
  10. Letter no.PMU/VN/2021/10183 Bhopal, Dated.16.11.2021 (Final notice for termination)
  11. Letter no.PMU/VN/2021/10513 Bhopal, Dated.26.11.2021
  12. Letter no.PMU/VN/2021/11538 Bhopal, Dated.27.12.2021

Take note of the letters/notices cited above vide which you were directed to show adequate progress of work in Dindori Sewerage Project. The Notification of Award (LOA) of the Sewerage Project of Dindori was issued to you on 30.12.2017. As per the original time schedule set out in the contract data for "Design and Build stage" you were bound to complete the work within a period of 24 months i.e. including rainy season up to 07.01.2020. However, you have failed to complete the work within the stipulated time. Consequently, as per Clause 14 of GCC of the contract, time for completion of Design and Build phase was extended till 31.03.2021 and thereafter till 31.12.2021 as per your request. Milestones were revised by MPUDC on your request in the month of March 2021 and thereafter in November 2021. However, you have again failed to achieve the revised milestones. The status of the project is as under:

Date of LOA	30.12.2017	Date of Commencement	08.01.2018
Duration of Contract	730 days	Schedule Date of Start	08.01.2018
		Schedule date of completion	07.01.2020
Time Extension	730 days (up to 3 <sup>rd</sup> time extension)	3 <sup>rd</sup> Time Extension	31.12.2021
Total duration of contract	1460 days		
Time Elapsed	1460 days	Percentage time elapsed	100%
Time remaining	0	Percentage time remaining	0
Physical Progress (Overall)	23%	Financial progress	15%

Madhya Pradesh Urban Development Company Limited  
Urban Development and Housing Department  
Project Management Unit  
(CIN No. U75110MP2015SGC034139)

Second floor, Amarkantak Bhawan, Near Press Complex, Bhopal-462016

It is evident that the progress of works of all the above mentioned contracts is extremely slow and not rational w.r.t. time elapsed. Despite repeated instructions, reminders, review meetings and total cooperation extended by PIUs, PMU and PMC to address all of the issues, you have failed to demonstrate significant progress as per contract requirement and also failed to mobilize adequate resources thereby not fulfilling the contractual obligations.

Several notices along with notice for termination were issued by this office but you have failed to abide by the stipulated timeline provided for completion of design and build stage.

Please note that non achievement of milestone amounts to breach of contractual obligations, hence your contract is hereby terminated under Clause 27.2(a), (c),(e),(f) of GCC and appropriate action under Clause 15, Clause 24 read with Clause 28 of GCC and Clause 28 of contract data will be taken by this office.

Please acknowledge the receipt of this letter.

(Deepak Ratnawat)  
Engineer in Chief  
MPUDC

Copy to:

507,

dt. 19/01/2022,

1. PA to Managing Director, MPUDC for information.
2. DPD (T), MPUDC for information.
3. Project Manager PIU, Jabalpur with instruction to take action as per agreement and to take final measurement within 7 days before the contractor and prepare and submit balance BOQ to call tenders and takes action as per clause 280 of GCC.
4. T.L, PMC, Lexus, for information and instruction to take necessary action as directed to project manager and take final measurement and prepare the final bill submit the balance BOQ and prepare tender for balance work so that tender can be called up to 31<sup>st</sup> Jan 2022 please treat is urgent.

Engineer in Chief  
MPUDC

**Madhya Pradesh Urban Development Company Limited**  
 Urban Development and Housing Department  
 Project Management Unit  
 (CIN No. U75110MP2015SGC034139)

No. PMU/ENGG/2022/ 4743

Bhopal, dated 31 /05/2022

To:

M/s J M Ramani & Co.  
 406, Gokulam Arcade,  
 Sarthana, Jakatnaka  
 Surat- 395006 (Gujrat)

Attention: Mr. Jignesh Kumar M Ramani  
 Mob: (O) + 91 8849655218

Email : jigneshmramani@gmail.com

**Subject:** Letter of Acceptance of contract for Balance work of Sewerage Project of Dindori in Dindori District in Madhya Pradesh.

**Reference:** Your bid dated 04<sup>th</sup> April, 2022 for the Balance work of Sewerage Project of Dindori in Dindori District in Madhya Pradesh.

Dear Sir,

We are pleased to notify you that your bid dated 04/04/2022 for the execution of "Balance work of Sewerage Project of Dindori in Dindori District in Madhya Pradesh" has been accepted on behalf of MPUDC at your Bid rate for the capital cost (A) of Rs. 22,23,40,143/- (Rupees Twenty Two Crore, Twenty Three Lakhs, Forty Thousand, One Hundred and Forty Three only), Operation and Maintenance Cost (B) of Rs. 7,55,00,000/- (Rupees Seven Crore and Fifty Five Lakh only) and Power Consumption Cost (C) of Rs. 2,40,45,287/- (Two Crore, Forty Five Thousand, Two Hundred and Eighty Seven only) Thus, Total Cost (A+B+C) for the bid is Rs. 32,18,85,430/- (Rupees Thirty Two Crore, Eighteen Lakh, Eighty Five Thousand, Four Hundred and Thirty only). You are requested to submit the following within 15 (Fifteen) days from the date of issue of this letter:

1. The performance security/ performance guarantee of Rs. 66,70,204/- (Rupees Sixty Six Lakh, Seventy Thousand, Two Hundred and Four only) being 3% of the capital cost of the project valid up to Valid Contract Period Plus three months in accordance with clause no. 22 of Bid Data Sheet.
2. Additional performance security of Rs. 1,93,76,077/- (Rupees One Crore, Ninety Three Lakh Seventy Six Thousand and Seventy Seven only) valid up to Valid Contract Period Plus three months in accordance with clause no. 22 of Bid Data Sheet.

Please note that

- (i) The time allowed for carrying out the work as entered in the bid is Fifteen months including rainy season, which shall be reckoned from the date of signing the Contract Agreement and

Engineer-in-Chief  
 MPUDC Bhopal  
 Govt. of M.P.

Amarkantak Bhavan, Indra Press Complex Zone - 1 M P Nagar Bhopal - 462011 ☎ : 91+755-2763060, 61, 62  
 Fax : 91+755-2763668 Email: mpusibpl@gmail.com

For, J.M. Ramani & Co.  
 Proprietor

0005

**Madhya Pradesh Urban Development Company Ltd. Bhopal  
Vishesh Nidhi Project**

Name of work	Construction of Sewerage Project at Dindori
Name of Agency	M/s J.M Ramani Co. Pvt. Ltd. Surat, Gujrat
Project Cost	32.18 Cr.
Agreement Dated	24.06.2022
Scheduled Date of Completion	23.09.2023
Expected Date of Completion	31.03.2024
Physical Progress	45%
Status of work	<p>1. For construction of Sewage Treatment Plant in Dindori, MPUDC has called tender &amp; allotted to M/s CNPL, Raipur on dated 30.12.2017, 24 months Time period was given to complete the work.</p> <p>2. Due to very slow progress of work inspite of many reminders, the contract was terminated on dated 19.01.2022.</p> <p>3. New tendering process was again initiated and allotted to M/s J.M Ramani &amp; Co. Surat dated 31.05.2022 construction work was started on all fronts and presently overall physical progress is 45%. Expected date of completion of this sewerage project is 31.03.2024.</p>
Component wise Progress	<p>1. Sewerage Network 30.27Km - 19.68 Km complete</p> <p>2 House Service Connection (6542) - 1172 Connection Complete</p> <p>3. Road Restoration - 19.68 Km - 15.50 Km Completed</p> <p>4 STP (3.84 MLD) - 45% Completed (Civil work)</p> <p>5 IPS-1 - 52% Complete (Civil Work)</p> <p>6. IPS-2 - 27% Complete (Civil Work)</p>
Manpower Deployed	Average 65 Nos



## कार्यालय नगर परिषद डिण्डौरी, जिला डिण्डौरी (म.प्र.)

cmodindori@gmail.com, comdidori@mpurban.gov.in, Phone no 07644 - 234524

क्रमांक/न0प0/लो.नि./2020/2170

डिण्डौरी, दिनांक 22/10/2020

-:कार्यादेश पत्र:-

प्रति,

अम्बे इंटरप्राइजेस  
डिण्डौरी

**विषय:-** वार्ड क्र0 10 में स्थित शांतिघाम एवं कब्रिस्तान में विभिन्न विभिन्न निर्माण कार्य हेतु कार्यादेश।

एतद द्वारा आपकी प्रस्तुत निविदा दिनांक 30.06.2020 द्वारा दर स्वीकृति पश्चात आपको "वार्ड क्र0 10 में स्थित शांतिघाम एवं कब्रिस्तान में विभिन्न विभिन्न निर्माण कार्य" हेतु पी.आई.सी. /परिषद की बैठक दिनांक 14.08.2020 को आपके द्वारा प्रस्तुत न्यूनतम दर को स्वीकृत कर लिया गया है। अतः आपको कार्य करने हेतु निकाय द्वारा अधिकृत किया जाता है। कार्य निर्धारित प्राक्कलन एवं मापदण्डों अनुसार निकाय निधि के तहत किया जाना सुनिश्चित करे।

निर्माण के दौरान निम्नांकित मापदण्डों को पालन आवश्यक किया जावे।

1. फिल्टर मिडिया में ग्रेनुलर मेटिरयल/क्रस्ट स्टोन ड्राइंग अनुसार एवं तकनीकी स्पेशीफिकेशन अनुसार हो।
2. निकाय के पदाधिकारी/प्रभारी अधिकारी/अध्यक्ष/मुख्य नगर पालिका अधिकारी/उपयंत्री के निरीक्षण के दौरान दिये गये निर्देशों का पालन करना अनिवार्य होगा। कार्य के अंतिम देयक अनुमोदन कार्यपालन यंत्री नगरीय प्रशासन एवं विकास जबलपुर द्वारा किया जावेगा।
1. कार्य की लागत 7110862 लाख
2. मद - निकाय निधि
3. कार्य की निविदा दर न्यूनतम दर
4. अनुबंध दिनांक 14.10.2020
5. कार्य वार्ड क्र0 10 में स्थित शांतिघाम एवं कब्रिस्तान में विभिन्न विभिन्न निर्माण कार्य
6. कार्य की अवधि 04 माह।

**टीप:-** कार्य प्रारंभ करने के पहले उपयंत्री द्वारा पाइंट क्लीयर उपरांत ले आउट लिया जाकर कार्यालय को अवगत कराने के बाद ही कार्य प्रारंभ करे।

**Chief Municipal Officer**  
Nagar Parishad Dindori  
मुख्य नगर पालिका अधिकारी  
Dist. Dindori  
नगर परिषद डिण्डौरी

पृ0क्रमांक/न0प0/लो.नि./2020 | 2170A

डिण्डौरी, दिनांक 22/10/2020

प्रतिलिपि,

1. कार्यपालन यंत्री नगरीय प्रशासन एवं विकास जबलपुर संग्रह जबलपुर की ओर सूचनार्थ संप्रेषित।
2. अध्यक्ष महोदय, नगर परिषद डिण्डौरी की ओर सूचनार्थ।
3. उपयंत्री नगर परिषद डिण्डौरी की ओर सूचनार्थ।
4. मु0लि0/लेखापाल, नगर परिषद डिण्डौरी की ओर सूचनार्थ।

**Chief Municipal Officer**  
Nagar Parishad Dindori  
Dist. Dindori  
मुख्य नगर पालिका अधिकारी  
नगर परिषद डिण्डौरी 14

दिनांक

11/1/23



M.P. No. 1 Rule7 and 19

नगर परिषद डिंडोरी 53

सूचना: रसीदों पर दस्तखत व जरिये सील के अभाव में के जायजे नहीं हैं और टैक्स कलेक्टर या कोई दूसरे महाशय के दस्तखत जिसे पैसा दिया जाता है। जरूरी हो।

Received From.....

नाम देने वाले का

श्री. राजेश अक्षयदास शर्मा

The Sum of Rupees

मूल्य (अक्षरों में)

21 लाख 50 हजार

On account of .....

किस संबंध में

यहां से प्राप्त हुआ है।

उक्त रसीद कर वसूली का साक्ष्य है, स्वामित्व संबंधी कोई साक्ष्य नहीं है।

RS.

500

Municipal Committee Dindori

दिनांक

11/11/23

M.P. No. 1 Rule7 and 19



जीवाप परिषद, डिण्डोरी

03

सूचना: रसीदों पर दरखास्त व जरिये शील के पूरे गुप्त के जायजे नहीं हैं और टैक्स कलेक्टर या कोई दूसरे महाशय के देखरेख में धिरे देसा दिया जाता है। जरूरी हो।

२१

Received From.....

नाम देने वाले का

M.S. श्री राजा मल्ल

The Sum of Rupees

मूल्य (अक्षरों में)

₹ 10000/-

On account of

किस संबंध में

व्यक्तिगत खर्च

उक्त रसीद कर वसूली का साक्ष्य है, स्वामित्व संबंधी कोई साक्ष्य नहीं है।

RS.

20000/-

Municipal Committee Dindori

[Signature]

दिनांक

11/11/23

M.P. No. 1 Rule7 and 19

जनार परिषद, डिंडोरी 01

शुचना: रसीदों पर दस्तखत व जासिबे मील के पत्तों पाने के जायजे नहीं हैं और टैक्स कलेक्टर  
 22 या कोई दूसरे महाशय के दस्तखत जिसे पसा दिया जाता है। जरूरी हो।

Received From.....

नाम देने वाले का

श्री कल्याण शिराग पंत

The Sum of Rupees .....

मूल्य (अक्षरों में)

चार पचास हजार

On account of .....

किस संबंध में

400/223 जयधन

उक्त रसीद क्व वसुली का साक्ष्य है, स्वामित्व संबंधी कोई साक्ष्य नहीं है।

RS.

5200/-

Municipal Committee Dindori

दिनांक 11/11/23

नगर सहित नगर पंचायत डिंडोरी 100

M.P. No. 1 Rule 7 and 19

सूचना: रसीदों पर दस्तखत व कारिये मिलाने के जायजे नहीं हैं और टैक्स कलेक्टर या कोई दूसरे महाशय के दस्तखत निसे पैसा दिया जाता है। जरूरी हो ।



Received From ..... नाम देने वाले का

The Sum of Rupees ..... मूल्य (अक्षरों में)

On account of ..... किस संबंध में

उक्त रसीद कर वसूली का साक्ष्य है, स्वामित्व संबंधी कोई साक्ष्य नहीं है।

RS. 200/-

Municipal Committee Dindori

दिनांक

M.P. No. 1 Rule7 and 19

जगदल पण्डित, खिडोरी

04

सूचना: रसीदों पर दस्ताखत व अरिये मील के पत्रे पाने के जायजे नहीं हैं और टैक्स कलेक्टर

या कोई दूसरे महाशय क दस्ताखत जिसमें पैसा दिया जाता है। जरूरी हो।

११

Received From.....

नाम देने वाले का

The Sum of Rupees .....

मूल्य (अक्षरों में)

On account of .....

किस संबंध में

उक्त रसीद क वसूली का साक्ष्य है, स्वामित्व संबंधी कोई साक्ष्य नहीं है।

RS.

Municipal Committee Dindori

दिनांक

11/1/23

M.P. No. 1 Rule 7 and 19



नाम परिषद, खिंडोरी 02

सूचना: रसीदों पर दस्तखत व जारी होने के पैसे पाने के जायजे नहीं हैं और टैक्स कलेक्टर या कोई दूसरे महाशय के दस्तखत बिना देसा दिया जाता है। जरूरी हो।

Received From.....

नाम देने वाले का

श्री प्रभाकर दूरा ठाकुर

The Sum of Rupees.....

मूल्य (अक्षरों में)

दो सौ पचास मात्र

On account of .....

किस संबंध में

वसुधैव कुटुम्बकम्

उक्त रसीद कर वसूली का साक्ष्य है, स्वामित्व संबंधी कोई साक्ष्य नहीं है।

RS.

2002/

Municipal Committee Dindori







DAY - NULM (राज्य शहरी आजीविका)

गौ माता को बचाना है  
प्लास्टिक/पॉलीथिन से छुटकारा पाना

# निःशुल्क झोला बैंक

अपने घर से कोई भी पुराना कपड़ा जैसे साड़ी, जीन्स, पेंट  
आदि लाइये और हमसे निःशुल्क झोले बनवा कर ले जाइये।

प्लास्टिक को न बचाना को हाँ कहे

DAY - NULM शिबिर डिण्डोरी



**DAY - NULM** (राष्ट्रीय शहरी आजीविका मिशन)

गौ माता को बचाना है  
प्लास्टिक/पॉलीथिन से छुटकारा पाना है।

**निःशुल्क झोला बैंक**

अपने घर से कोई भी पुराना कपड़ा जैसे साड़ी, जीन्स, पेंट  
आदि लाइये और हमसे निःशुल्क झोले बनवा कर ले जाइये।

~~प्लास्टिक को न कहें, स्वच्छता को हाँ कहें~~

**DAY - NULM** नगर परिषद डिण्डौरी

हमारे  
टम





श्री महाकालेश्वर मंदिर परिसर में

श्री महाकालेश्वर मंदिर

श्री महाकालेश्वर मंदिर

श्री महाकालेश्वर मंदिर











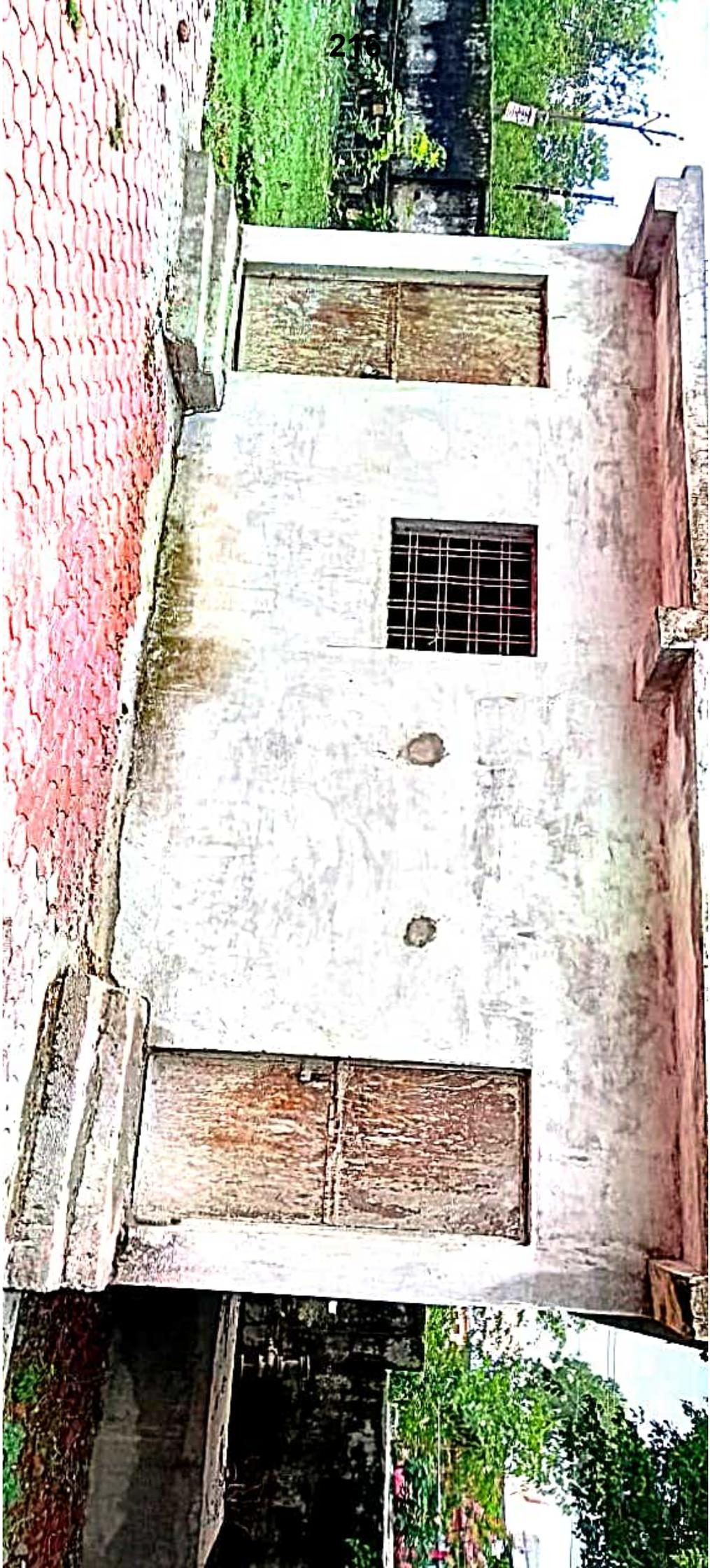


अपने घर से कोई भी पुराना कपड़ा जैसे स  
आदि लाइये और हमसे निःशुल्क झोले बन

प्लास्टिक को न कहें, स्वच्छता क

**DAY - NULM** नगर परि











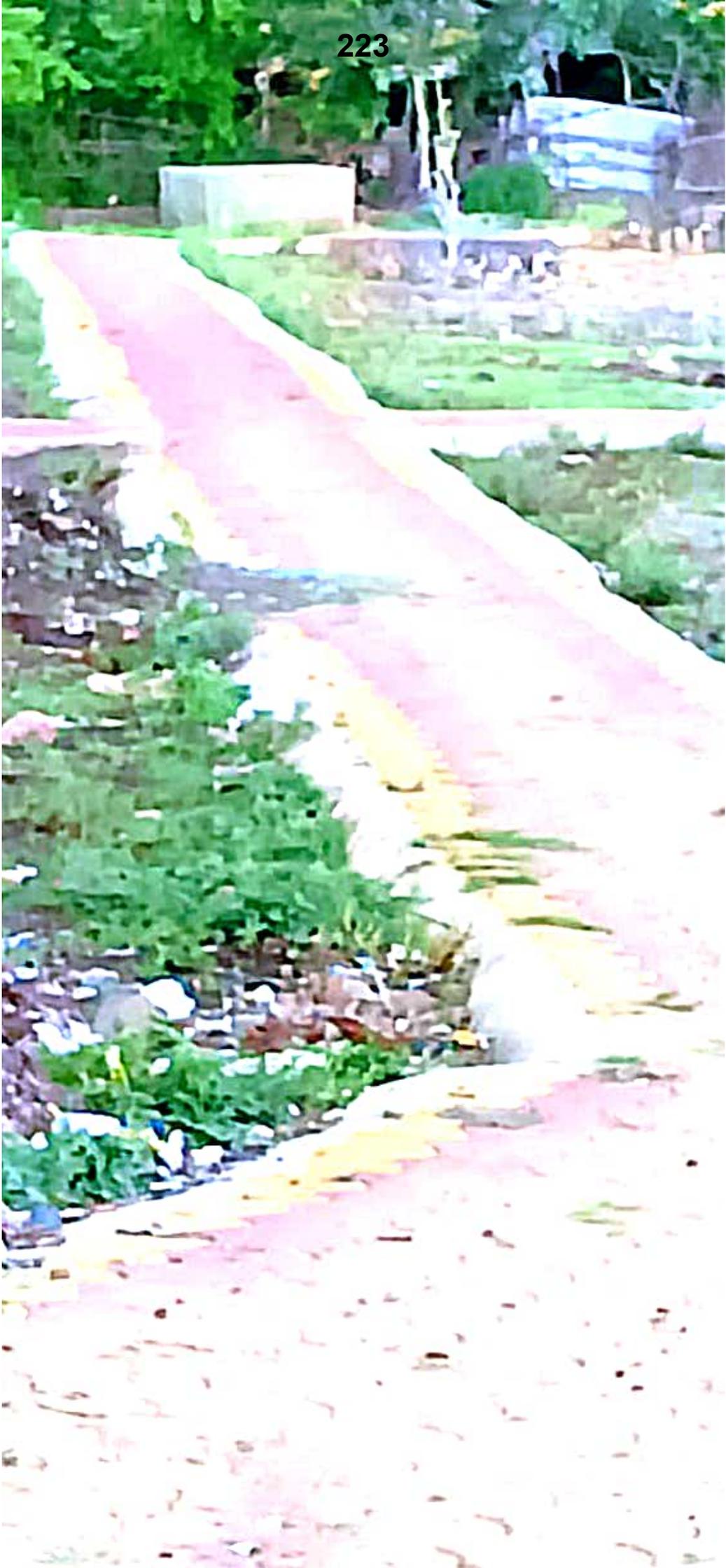
219

महानगर  
अवकाश  
कार्यालय









# कार्यालय कलेक्टर एवं जिला दण्डाधिकारी जिला डिण्डौरी (म0प्र0)

क्रमांक / 261 / मत्स्योद्योग / तक. / बंद ऋतु / वर्ष 2023-24

डिण्डौरी, दिनांक. 08/06/2023

ANNEXURE RR- 7

## अधिसूचना

वर्षा ऋतु में मछलियों की वंशवृद्धि (पजनन) के दृष्टिकोण से उन्हें संरक्षण देने हेतु म.प्र. नदीय मत्स्योद्योग अधिनियम 1972 की धारा 3(2) के अंतर्गत 16 जून से 15 अगस्त तक की अवधि को बंद ऋतु (क्लोज सीजन) के रूप में अधिघोषित किया गया है। म.प्र. शासन मछली पालन विभाग के ज्ञापन क्र. ई-17/2/84/36 दिनांक 23/07/1987 के अनुसार छोटे तालाब या अन्य स्रोत जिनका कोई संबंध किसी नदी से नहीं है और जिन्हें निर्दिष्ट जल की परिभाषा के अंतर्गत नहीं लाया गया है, को छोड़कर समस्त नदियों, जलाशयों में बंद ऋतु में मत्स्यारखेट पूर्णतया प्रतिबंधित रहेगा, साथ ही मत्स्य विक्रय या मत्स्य विनिमय अथवा परिवहन करना भी प्रतिबंधित है।

इन नियमों के उल्लंघन पर म.प्र. राज्य मत्स्य क्षेत्र (संशोधित) अधिनियम 1981 की धारा 5 के तहत उल्लंघनकर्त्ता को एक वर्ष का कारावास या 5 हजार रुपये तक का जुर्माना या दोनों से दण्डित किये जाने का प्रावधान है।

अतः मत्स्य समितियों/मत्स्य समूहों/निजी मत्स्यपालकों एवं जन साधारण को सूचित किया जाता है, कि वे दिनांक **16 जून 2023 से 15 अगस्त 2023** तक किसी भी प्रकार का मत्स्यारखेट/मत्स्य विनिमय/परिवहन न तो स्वयं करें न ही इसमें किसी अन्य को सहयोग दें। अन्यथा उल्लंघन करने पर उपरोक्त नियमों के तहत कानूनी कार्यवाही की जावेगी।

  
(विकास मिश्रा) 6161 U

कलेक्टर एवं जिला दण्डाधिकारी  
जिला डिण्डौरी (म.प्र.)

डिण्डौरी, दिनांक. 08/06/2023

पृ. क्रमांक / 262 / मत्स्योद्योग / तक. / बंद ऋतु / वर्ष 2023-24

- 1- संचालक मत्स्योद्योग म.प्र. भोपाल की ओर सूचनार्थ।
- 2- मुख्य कार्यपालन अधिकारी जिला पंचायत डिण्डौरी की ओर सूचनार्थ।
- 3- पुलिस अधीक्षक, जिला डिण्डौरी की ओर भेजकर अनुरोध है, कि उक्त आदेश से सभी थाना प्रभारियों को अवगत करावें व पालन कराना सुनिश्चित किया जावे।
- 4- वनमंडलाधिकारी सामान्य/उत्पादन डिण्डौरी की ओर सूचनार्थ भेजकर लेख है, कि अपने अधिनस्त नाकंदारों को निर्देशित करने का कष्ट करें कि वर्षा ऋतु में मत्स्य परिवहन करने वालों पर कानूनी कार्यवाही करने में सहयोग प्रदान करें।
- 5- जिला जन संपर्क अधिकारी डिण्डौरी को समाचार पत्रों में प्रकाशन हेतु सूचनार्थ।
- 6- समस्त मुख्य कार्यपालन अधिकारी जनपद पंचायत..... की ओर सूचनार्थ।
- 7- मुख्य नगर पालिका अधिकारी नगर पंचायत डिण्डौरी/षहपुरा की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
- 8- सहायक मत्स्य अधिकारी/मत्स्य निरीक्षक..... की ओर सूचनार्थ एवं पालनार्थ। बंद ऋतु में अवैधानिक मत्स्यारखेट एवं परिवहन पर कड़ा नियंत्रण सुनिश्चित करें।
- 9- समस्त सामान्य/आदिवासी/हरिजन/मछुआ सहकारी समितियों एवं मछुआ स्व सहायता समूह को सूचनार्थ एवं पालनार्थ।
- 10- समस्त पट्टा धारकों को सूचनार्थ एवं पालनार्थ।

  
(विकास मिश्रा) 6161 U

कलेक्टर एवं जिला दण्डाधिकारी  
जिला डिण्डौरी (म.प्र.)

# मत्स्य नीलामी पंचनामा

22.06.2023  
Han

दिनांक..22.06.2023

समय...6:15 PM...

1. नीलामी स्थल :- कृषि विभाग सहायक संचालक मत्स्योद्योग जिला - डिण्डोरी

2. नीलाम की गई मछली का विवरण:-

1- शीतू 1 1 kg

2- तंगेशिवाल 2 3 kg

3- कुतला - 1 -  $\frac{1}{2}$  kg

3. बोली कर्ताओं के नाम:-  $4\frac{1}{2}$  kg

1- शीता बाई (300/-)

2- रिजवान खान (200/-)

3- —

4. बोली कर्ताओं के हस्ताक्षर:-

1- शीता बाई

2- रिजवान खान

3- —

5. बोली संख्या:- 1 200/-

2 300/-

3 —

1- 200/-

2- 300/-

3- —

6. नीलामी का विवरण:- अंतिम बोली शीता बाई की 300/- रुपये में नीलामी में दिया गया।

7. गवाहों के नाम व हस्ताक्षर:-

1- रिजवान खान

रिजवान खान

2- रामसजीवन

रामसजीवन

3- —

4- —

Han  
सहायक संचालक मत्स्योद्योग  
जिला डिण्डोरी (म.प्र.)

Han

## मत्स्य नीलामी पंचनामा

दिनांक १२.०६.२०२३

समय ६:१० Pm

1. नीलामी स्थल :- काभारिय अक्षयक संचालक मत्स्योद्योग जिला-डिंडीरी

2. नीलाम की गई मछली का विवरण:-

1- शेडू 6 नग - 8 kg

2- फोबियस 10 नग 15 kg

3- ऊतला 2 नग 2 kg

3. बोली कर्ताओं के नाम:- 25 kg

1- प्रकाश वर्मन

2- रिपवान खान

3- राजू नेडा

4. बोली कर्ताओं के हस्ताक्षर:-

1- 

2- रिपवान खान

3- राजू नेडा

5. बोली संख्या:- 1 500/-

2 1000/-

3 800/-

1-

2-

3-

6. नीलामी का विवरण:- .....

7. गवाहों के नाम व हस्ताक्षर:-

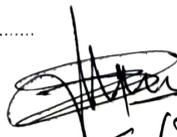
1- राजू नेडा

2- 

3- अमित वर्मन

4- रिपवान खान

(Hannu)  
सहायक संचालक मत्स्योद्योग  
जिला डिंडीरी (म.प्र.)

  
A/Sindori

## मत्स्य नीलामी पंचनामा

दिनांक 22.06.2023

समय 6:20 PM

1. नीलामी स्थल :- कृषि विभाग सहायक संचालक मत्स्योद्योग जिला - डिण्डोरी

2. नीलाम की गई मछली का विवरण:-

1- रोहू - 3 नग 3 kg

2- कुतला - 1 नग 1/2 kg

3- पोशिग्रस - 13 नग 12 kg

4. कामन कर्ता 1 नग, 250g

3. बोली कर्ताओं के नाम:-

1- प्रकाश वर्मन 15.75 kg 15.75 kg

2- रिजवान खान

3- .....

4. बोली कर्ताओं के हस्ताक्षर:-

1-  (1000/-)

2- रिजवान खान (800/-)

3- .....

5. बोली संख्या:- 1 800/-

✓ 1000/-

3

1-

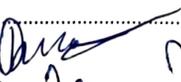
2-

3-

6. नीलामी का विवरण:- अंतिम बोली प्रकाश वर्मन की 1000/- में खरीने में नीलामी में दिया गया।

7. गवाहों के नाम व हस्ताक्षर:-

1- राजू नंदा

2- 

3- अमित वर्मा

4- सीतल देवी

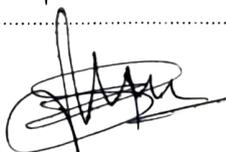
  
 Bindu

  
 सहायक संचालक मत्स्योद्योग  
 जिला डिण्डोरी (म.प्र.)

दिनांक 22.06.2023

समय.....

1. अवैधानिक मत्स्याखेट स्थल का नाम :- पुरानी डिब्बेरी स्टैंड मछली
2. किस नियम के अंतर्गत :- मत्स्य प्रकृत्य मार्केट मत्स्य मत्स्योद्योग  
अधिनियम 19 वी की धारा 8 (2) के अंतर्गत
3. जप्त किये गये सामान का विवरण:-
  - 1- रोहू 1 नग - 1.250g
  - 2- पगेरिगस - 2 नग - 31kg
  - 3- आमन कारी - 1 नग 2500g
4. अपराधियों के नाम:- 4.5001kg
  - 1- /
  - 2- /
  - 3- /
5. अपराधियों के हस्ताक्षर:-
  - 1- /
  - 2- /
  - 3- /
6. गवाहों के नाम व पता:-
  - 1- संतोष संतोष
  - 2- रामभुमार शाहव
  - 3- /
7. विभागीय अधिकारी का नाम व पद:-
  - 1- विराल अरणागत (म०नि०) विक्रम
  - 2- हरिचरण विरठम (म०नि०) Hamal
8. टीप:- पुरानी डिब्बेरी मछली मार्केट से विक्रि रही मछलियां  
जान की गई।

  
 H/Hamal

Hamal  
 सदस्यक संचालक मत्स्योद्योग

## जप्ती पंचनामा

दिनांक १२.०६.२०२३

समय ४:०५ Pm

1. अवैधानिक मत्स्याखेट स्थल का नाम :- गाहासरई मछली मार्केट
2. किस नियम के अंतर्गत :- सं० प्र० नदीय मत्स्योद्योग कानून १९८५ की धारा (७) (२) के अंतर्गत

3. जप्त किये गये सामान का विवरण:-

- 1- मांजूर १८ नग - ११ १/२ kg
- 2- फोशियस १० नग १५ kg
- 3- डोडू - १ नग ११ kg
4. अपराधियों के नाम:- २७ नग २७ १/२ kg

- 1- .....
- 2- .....
- 3- .....

5. अपराधियों के हस्ताक्षर:-

- 1- .....
- 2- .....
- 3- .....

6. गवाहों के नाम व पता:-

- 1- संतोष संतोष
- 2- राजकुमार
- 3- .....

7. विभागीय अधिकारी का नाम व पद:-

- 1- विशाल अरणागत (म०नि०)
- 2- हरिचरण विश्वकर्मा (म०नि०) Harnep

8. टीप:- गाहासरई मछली बाजार में विक्रय रही मछलियां जप्त की गई।

(Harnep)  
सहायक संचालक मत्स्योद्योग  
जिला डिप्टीरी (म.प्र.)

  
Harnep

## जप्ती पंचनामा

दिनांक 22.06.2023

समय 5:05

1. अवैधानिक मत्स्याखेट स्थल का नाम :- जबलपुर बस स्टैंड
2. किस नियम के अंतर्गत :- मध्य प्रदेश नदीय मत्स्योद्योग अधिनियम  
19 भी धारा (3) (ख) के अन्तर्गत

3. जप्त किये गये सामान का विवरण:-

1- पोशिगस 13 नंग 12 Kg

2- शीट - 8 नंग 10 Kg

3- कतला 4 नंग 3 Kg

4. अपराधियों के नाम:-

25 Kg

1- .....

2- .....

3- .....

5. अपराधियों के हस्ताक्षर:-

1- .....

2- .....

3- .....

6. गवाहों के नाम व पता:-

1- शंतोष शंतोष

2- शमशुमार शाव

3- .....

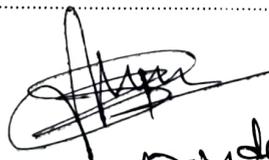
7. विभागीय अधिकारी का नाम व पद:-

1- विशाल शरणगत (मंनि.)

2- हस्तिराम शिवराम (मंनि.) (Hannell)

8. टीप:- जबलपुर बस स्टैंड में बिक रही मत्स्या जप्त की गई।

(Hannell)  
सहायक संचालक मत्स्योद्योग  
जिला डिण्डोरी (म.प्र.)

  
F/1/2023

2-OR-99

ORIGINAL

## FORM M.P.T.C. 6

[See subsidiary Rule 43(1)]

No. .... **13240**Serial No. .... **32**

## RECEIPT

Dated .. 22/06/2023

Received from ... अर्कटानिक मलय नीलाजी डी

Order No. .... राशि dated the ..... 20

of Rupees ..... 2350/-

on account of .....

payment of .....

2350/-

two thousands three hundred and fifty

Signature with Designation

21-DCGCPB-13-10-21-13,400 Bks.



Department of Finance , Government of Madhya Pradesh  
 Acknowledgement Receipt **232** Online Tax Payment  
 to M.P. State Government



IN (Tax payment Identification Number) / Enrollment Registration No.	-
Depositor/ Dealer Name	ADF Dindori
Address	Dindori, Dindori, Dindori, Dindori, Madhya Pradesh - 481880
District selected for Payment	Dindori
Unique Registration Number (URN)	MPTURN230620230004273
Department and Office Name	Common Challan Entry, Fisheries
Challan Payment Period	2023-2024

Purpose Details

CRN	Assessment/ Concerning Period	Head of Account	Challan Identification Number (CIN)	Challan No.	Amount(Rs.)
MPT040523062023000001	2023-06-22 to 2023-06-22	0405-00-800-0000 ( Other Receipts )	SBIN0006159040523062023239116	051/9999999/0405/06/23/000014	2300.00

Total Amount(in figures)	2,300.00
Total Amount(in words)	Two Thousand Three Hundred Rupees Only
Name and Code of the Bank	STATE BANK OF INDIA (2)
Bank Reference Number	CPACVPHK1
Scroll No	23909
Scroll Date	23/06/2023
Date of Transaction / Time of Transaction (HH24:mm:ss)	23/06/2023 14:14:18
Transaction Status	Success

अवैधानिक मत्स्य नीलामी की राशि

वर्ष - 2023-24

राशि - 2300.00

दिनांक - 23/06/2023

*Samuel*  
 सहायक संचालक मत्स्योद्योग  
 जिला डिण्डोरा (म.प्र.)

**VAKALATNAMA****IN THE HON'BLE NATIONAL GREEN TRIBUNAL, (PB) BENCH, NEW DELHI****ORIGINAL APPLICATION / APPEAL / REVIEW No. 585/2022****SAMAYAK JAIN & DR.**.....Claimant/Petitioner/Applicant**VERSUS****STATE OF MADHYA PRADESH & ORS.**.....Respondent/Non-Applicant

I/we the Respondent/Non- applicant named below do hereby appoint, engage and authorize advocate named below to appear, act and plead in aforesaid case/proceedings, which shall include applications for restoration, setting aside of ex-parte orders, corrections, modifications, review and recall of orders passed in these proceedings, in this Court or in any other Court in which the same may be tried/heard/proceeded with and also in the National Green Tribunal in respect of proceedings arising from this case/proceedings as per agreed terms and conditions and authorize him/ them to sign and file pleadings, cross objections, petitions, applications, affidavits, or other document as may be deemed necessary or proper for the prosecution/ defence of the said case in all its stages and also agree to ratify and confirm acts done by him/ them as if done by me/us : In witness whereof I/We do hereunto set my/ our hand to these presents, the contents of which have been duly understood by me/ us, this <sup>22<sup>nd</sup></sup> day of <sup>May</sup> 2023 at Bhopal (M.P.)

**Particulars (in block letters) of each Party Executing Vakalatnama**

Name & Father/s/ Husband/s name	Registered Address	E-mail Address (if any)	Telephone Number (if any)	Status in the case	Full Signature/ **Thumb Impression
(1)	(2)	(3)	(4)	(5)	(6)
SATENDRA SHARWAR Age - 55 year S/o Late Shri HEMSINGH SHARWAR CMD	C.M.D. NAGAR PARISHAD DINDORI. DIST. - DINDORI	cmoididori@mpurban.gov.in	9425466358	CMO NAGAR PARISHAD DINDORI	

Accepted:

**Particulars (in Block Letters) of each advocate accepting Vakalatnama**

(1)	(2)	(3)	(4)	(5)
SACHIN K. VERMA ADV ENRL NO. MP/2130/1998  HARSHITA TEJWANI ENRL NO. MP/2754/2020	CHAMBER NO. 608, UCI LAWYERS CHAMBER ARERA HILLS BHOPAL462011	ngtstand ingcoun sel@gmail.com	9425412492	